

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 214
IA No. 257/JPR/2024
CP No. (IB)- 26/95/JPR/2024
Under Section 95 of IBC, 2016

In the matter of:

Tata Capital Ltd.

... Applicant/Creditor

Versus

Mayank Agarwal

... Guarantor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Diya Sodhi, Adv.

For the Respondent : Ayush Agarwal, Proxy

ORDER

Heard Ms. Diya Sodhi, Adv. appearing on behalf of the Applicant. Mr. Ayush Agarwal, proxy counsel appearing on behalf of Mr. Akshay Bhardwaj, learned counsel for the RP.

IA No. 257/JPR/2024

This report u/s 99 of IBC, 2016 has been filed by the RP. **Issue notice to the Respondent.** Copy of the report shall also be furnished to the Respondent (PG to CD- M/s GRD Trucks Pvt. Ltd.). Reply, if any, may be filed within two with an advance copy to the other side. List the matter on 29.07.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

June 07, 2024